CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

28.01.2013

OA No. 69/2013

Mr. Sobht Vyas, Counsel for applicant.

Mr. Mukesh Agarwal, Sr. Standing Counsel as a Caveator on behalf of the respondents.

The present OA has been filed against the inaction of the respondent in not deciding the appeal filed by the applicant dated 23.11.2013 and to change the Inquiry officer.

Before the filing of this OA, the Disciplinary Authority has passed the punishment order dated 21.01.2013 and imposed the penalty of compulsory retirement. The learned counsel for the applicant argued that he has not been provided the order dated 21.01.2013.

Be that as it may, we are of the view that ends of justice will be met if we give liberty to challenge the punishment order dated 21.01.2013 invoking the jurisdiction available under the statute. Since the respondents have passed the final order, the present OA has become infructuous and the same stands dismissed accordingly.

The order dated 21.01.2013 is taken on record.

(Anil Kumar)

Member (A)

(Justice K.S.Rathore) Member (J)

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